

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 6389  
ANSWERED ON 5<sup>TH</sup> APRIL, 2018

**BOGUS DRIVING LICENCES**

6389. SHRI RAJESH RANJAN:  
SHRI G.M. SIDDESHWARA:  
SHRIMATI RANJEET RANJAN:  
SHRI SUNIL KUMAR MONDAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether there are a large number of bogus driving licenses in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether there is any proposal to open driving license centres to check issuance of fake licences;
- (d) if so, the details thereof and the time by which these driving license centres are likely to be opened, State-wise;
- (e) whether fake licenses are the main reasons for accidents; and
- (f) if so, the steps taken by the Government to make the present system transparent and to strengthen the traffic system along with steps to check issuance of fake licences?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) & (b) Ministry of Road Transport and Highways do not centrally maintain data of bogus driving licences. However, as per an analysis done in January, 2015 on National Register for Driving Licences by National Informatics Centre (NIC) regarding fake driving licenses, it was found that there is a possibility of duplicate licences. As on 5<sup>th</sup> January, 2015, out of total 6,70,16,851 driving licences records available, 16,72,138 records were found to be possible duplicates spread over 7,99,923 clusters. The percentage of probable duplicates stands at 2.5 percent as per this exercise. This information has been shared with respective states for further action. Implementation of provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 come under purview of State Governments concerned.

(c) & (d) Presently, no such proposal is under consideration in this Ministry.

(e) & (f) In the report "Road Accidents in India, 2016" issued by Transport Research Wing of this Ministry, fake driving licence has not been specially mentioned as one of the "Cause of Accidents". However, as per the report, drivers' fault is single most important factor responsible for road accidents (84 per cent) on all roads in the country during 2016.

Provisions regarding issue of learner's licence and driving licence are contained in Chapter II of Motor Vehicles Act, 1988(MV Act) and Chapter II of Central Motor Vehicles Rules, 1989(CMVRs). Ministry has introduced "online" based citizen centric application VAHAN 4.0 and SARATHI 4.0 under digitization to ease out the processes and curb corruption. Notification mandating online issuance of licence with the use of Aadhaar based identification has been issued vides GSR 243(E) dated 20<sup>th</sup> March, 2018. This will help combat the issue of unskilled drivers on roads. Implementation of provisions of Motor Vehicles Act, 1988 (MV Act) and Central Motor Vehicles Rules, 1989 (CMVRs) comes under the purview of State Governments.

The Motor Vehicles (Amendment) Bill, 2017, passed by Lok Sabha and presently in Rajya Sabha for consideration and passing *inter-alia* proposes many clauses which will promote transparency, simplification and citizen facilitation process of issue of driving licences.